

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2096
ANSWERED ON:12.12.2008
ANGANWADI WORKERS
Ahir Shri Hansraj Gangaram

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether anganwadi workers are demanding that they may be treated as Government employees and granted pay and allowances and other benefits accordingly; and

(b) if so, the details thereof and Government's reaction thereto?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a) & (b) : Yes, Sir. As per the representations received from time to time, the major demands of the Anganwadi Workers (AWWs) and Anganwadi Helpers (AWHs) are as under :-

Accord status of Grade C & D employees of Government with consequential benefits.

Payment of salary at par with the Government employees.

Linkage of remuneration with Consumer Price Index.

A lump sum ex-gratia benefit on retirement of Rs. 1,00,000/- to AWWs and Rs.50,000/- to AWHs.

Extension of social security benefits like provident funds, pension etc. to all AWWs/AWHs.

The Integrated Child Development Services (ICDS) Scheme envisages the AWWs and AWHs as honorary workers from local community who come forward to render their services, on part time basis, in the area of child care and development

On account of the nature of the role of these grassroots functionaries under the ICDS Scheme, it is not feasible to declare them as Government employees or extend the consequential benefits as admissible thereon.